

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.121 - IA/227(AHM)2021  
ITEM No.122 - IA/181(AHM)2021  
In  
CP(IB) 633 of 2018

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

MP Resources

.....Applicant

V/s

ARC Lamicraft Pvt Ltd

.....Respondent

**Order delivered on ..26/09/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Vinodkumar, PCS.  
For the Respondent : Mr. Rasesh H. Parikh, Advocate.

**ORDER**

IA/227(AHM)2021 is filed by the Resolution Professional for passing an order of Liquidation of the Corporate Debtor. However, Ld. Counsel for the RP submitted that the CoC has considered the Resolution Plan pursuant to the direction of this Adjudicating Authority passed in IA No. 704 of 2022. In view of this, IA/227(AHM)2021 becomes infructuous, hence, stands disposed of.

IA/181(AHM)2021 is filed under Sections 43,45 and 46 of IBC, 2016 read with Regulation 39(2).

List IA/181(AHM)2021 for further consideration on 06.12.2022.

-SD-

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**